

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 16TH DAY OF AUGUST, 2001

Diary No.3451 of 2001 (OA. 1034/01)

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

A.K.Pandey, son of late L.N.Pandey
R/o 48/36 H.I.G Avas Vikas Colony
Yojana-2, Jhusi, Allahabad.

... Applicant

(By Adv: Shri B.C.Naik)

Versus

1. Union of India through Secretary
Department of Company Affairs
Shastri Bhawan, vth Floor
'A'Wing, new Delhi.
2. Monopolies and Restrictive trade
Practices Commission, MRTP House
Shahjahan Road, New Delhi.
through its Secretary.

... Respondents

(By Adv: Shri M.C.Chaturvedi)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

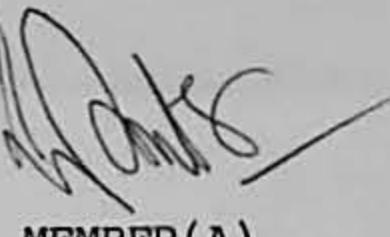
This application has been filed for a direction to pay arrears of salary and other emoluments to the applicant forthwith, payable to him on account of revision of the pay scale w.e.f. 1.1.1992 for the period 1.1.1992 to 8.6.1995 with interest @ 21%. A direction has also been claimed for payment of arrears of Provident fund from September 1993 onwards with arrears and payment of arrears of gratuity. The applicant's claim is confined to the period when he was serving on deputation as Deputy Director Accounts, with Monopolies and Restrictive Trade Practices Commission, MRTP House, Shahjahan Road New Delhi.

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Learned counsel for the respondents has submitted that there is an office objection that as the respondents no.2 Commission has not been notified by Central Government u/s 14(ii) of Administrative Tribunals Act 1985, this application is not legally maintainable in this Tribunal. Similar objection has also been raised by the office.

In the circumstances, learned counsel for the applicant has submitted that he may be allowed to withdraw this application with liberty to file a fresh application before the appropriate forum.

This application is accordingly dismissed as withdrawn with liberty to the applicant to agitate the matter before appropriate forum.



MEMBER(A)



VICE CHAIRMAN

Dated: 16.8.2001

Uv/